

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 06/81 HELD ON 10.05.2011.

The Meeting No. 06/81 of Norms Committee-II was held on 10.05.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri B.C Nayak , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K. Funda, AD	MSME
5.	Ms. R.L.Devi, DDG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:839/26/80-ALC2/2007	Party Name:IDMC LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/80/050/00046/AM07/	RLA File :34/24/040/00004/AM07/	Lic.No/Date:3410015872 17.04.2006	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 10.05.2011 as under:- - Net empty weight of 312.05 MT may be specified with the quantity of export product. - Import items from Sl. No. 1 to 3 may be allowed on net to net basis with accountability clause as claimed by the firm R/A may take suitable consequential action accordingly.			

2	Case No.:25/28/80-ALC2/2007	Party Name:MARUTI KOATSU CYLINDERS PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/80/050/00425/AM08/	RLA File :34/24/040/00112/AM08/	Lic.No/Date:3410019613 11.09.2007	Defer Date:21.06.2011

Decision : NC decided to send a letter to RA to forward correct application of firm. The case stands deferred and to be relisted on 21.06.2011.

3	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date: 21.06.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 21.06.2011.			

4	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 21.06.2011.			

5	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

6	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

7	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399	Defer Date:

		26.10.2009	21.06.2011
Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

8	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 31.05.2011.			

9	Case No.:14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 31.05.2011.			

10	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

11	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date: 21.06.2011
	Decision : NC observed that MOS has send a letter to firm to submit requisite information . The case stands deferred and to be relisted on 21.06.2011.			

12	Case No.:42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

13	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

14	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

15	Case No.:4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1.Words “18 Micron to 30 Micron” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 58721 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			

16	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

17	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
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	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No 30(182)/2008-ME dated 02.05.2011 as under:- Taking clue from C-1153, the wastage on import item is recommended as 1.587 MT/MT content in export product. R/A may take suitable consequential action accordingly.			

18	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No 30(182)/2008-ME dated 02.05.2011 as under: Taking clue from C-1960, the import is recommended as 1.02 MT per MT content of export product. R/A may take suitable consequential action accordingly.			

19	Case No.:11/45/81-ALC2/2010	Party Name:DAKI ENGINEERING WORKS,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM11/	RLA File :24/24/040/00020/AM10/	Lic.No/Date:2410027741 18.03.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

20	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

21	Case No.:5/27/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
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	HQ File :01/81/050/00213/AM11/	RLA File :05/23/040/00230/AM10/	Lic.No/Date:0510261567 31.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Quantity of export product at Sl. No. 3 may be modified as 156.656 Mtrs. 2. Quantity of export product at Sl. No.4 may be modified as 25.937 Mtrs. 3.Net weight of 441.632 MT, 454.309 MT, 492.44 & 101.671 MT may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 464.519 MT inclusive of 3.53 % wastage. 5.Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 315.575 MT inclusive of 2.9 % wastage. 6.Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 137.904 MT inclusive of 4.1 % wastage. 7.Quantity of import item at Sl. No. 4 may be allowed as 614.484 MT inclusive of 5 % wastage. R/A may take suitable consequential action accordingly.			

22	Case No.:26/27/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Reject
	HQ File :01/81/050/00234/AM11/	RLA File :13/24/040/00005/AM11/	Lic.No/Date:1310032068 05.05.2010	Defer Date:
	Decision : NC observed that reply from the firm has not been received despite several reminders. Hence decided to reject the case for no submission of reply.			

23	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

24	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

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25	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MSME .The case stands deferred and to be relisted on 21.06.2011.			

26	Case No.:2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date: 21.06.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 21.06.2011.			

27	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date: 21.06.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O. No 3(76)/208/TSW(B) dated 21.4.2011. The case stands deferred and to be relisted on 21.06.2011.			

28	Case No.:8/52/81-ALC2/2010	Party Name:DELTON CABLES LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00573/AM11/	RLA File :05/23/040/00173/AM10/	Lic.No/Date:0510268830 22.07.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

29	Case No.:21/40/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00389/AM11/	RLA File :05/23/040/00114/AM11/	Lic.No/Date:0510269360 29.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:-			

1. Net weight of 1331.451 MT, 34.51 MT & 122.824 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 279.75 MT inclusive of 1.78 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 233.15 MT inclusive of 2.32 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 238.752 MT inclusive of 2.15 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 264.25 MT inclusive of 1.98 % wastage.
6. Quantity of import item at Sl. No. 5 may be allowed as 216.766 MT inclusive of 4 % wastage.
7. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 121.856 MT inclusive of 2.5 % wastage.
8. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 149.9 MT inclusive of 3.16 % wastage

R/A may take suitable consequential action accordingly.

30	Case No.:32/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00400/AM11/	RLA File :32/24/040/00023/AM11/	Lic.No/Date:3210044959 03.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, with following modifications as per written comments of DHI vide U.O.No 3(76)/2008/TSW(B) dated 21.04.2011 as under:- 1. Per unit net weight of export product is indicated as 30.1 kg. and its description may be amended as “Torodial transformer 208/120 V, 5KVA Model No 8995-B2-O2 High range”. 2. Per unit requirement of import item No 1 may be allowed as 7.364 kg including 1% wastage. R/A may take suitable consequential action accordingly.			

31	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:10.05.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

32	Case No.:13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT	Meet No/Date:6/81-ALC2/2011	Status:Deferred
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		GROUP	10.05.2011	and Re-indexed
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date: 21.06.2011
Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 21.06.2011				

33	Case No.:33/45/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

34	Case No.:28/40/81-ALC2/2010	Party Name:FLOVEL MECAMIDI ENERGY PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00396/AM11/	RLA File :05/23/040/00135/AM11/	Lic.No/Date:0510271787 31.08.2010	Defer Date: 21.06.2011
	Decision : NC decided to send a copy of application to DHI again .The case stands deferred and to be relisted on 21.06.2011.			

35	Case No.:30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

36	Case No.:31/27/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00239/AM11/	RLA File :03/95/040/00330/AM11/	Lic.No/Date:0310593050 20.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Words "400/230 V" may be prefixed with description of export product. 2. Net weight of 515.84 MT may be specified with the quantity of export product. 3. Quantity of import item at Sl.No.1 may be allowed as 292365 Kgs. as per Engineering Table 5. 4. Quantity of import item at Sl.No.2 may be allowed as 1.02 Kgs./Kg content in the export product as claimed by the firm. 5. Quantity of import item at Sl.No.3 may be allowed as per packing policy.			

R/A may take suitable consequential action accordingly.

37	Case No.: 46/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00414/AM11/	RLA File :34/24/040/00150/AM11/	Lic.No/Date:3410028051 22.09.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

38	Case No.: 33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

39	Case No.: 34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

40	Case No.: 35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

41	Case No.: 31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date: 21.06.2011

Decision : NC observed that MOS has send a letter to firm to submit requisite information vide letter no 2(5)/2010-TW . The case stands deferred and to be relisted on 21.06.2011.

42	Case No.: 20/40/81-ALC2/2010	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Approved
	HQ File :01/81/050/00388/AM11/	RLA File :04/24/040/00176/AM11/	Lic.No/Date:0410117730 01.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Words “No. of Cells: 240 & No. of spare cells: 12” may be suffixed with the description of export product. 2. Total net weight of export products may be specified as 6974 Kgs. containing 1672 Kgs. of Silver. 3. Quantity of import item at S.No.1 may be allowed as 1689 Kgs. inclusive of 1 % wastage. 4. Word “relevant” may be prefixed with the descriptions of import items at S.No.2 , 3 & 4 and their quantities may be allowed as 217.4 Kgs. , 279.3 Kgs. & 234.2 Kgs respectively inclusive of wastage of 2%. 5. Quantities of import items at S.Nos.5, 6 & 7 may be allowed as applied for on net to net basis with accountability clause. 6. Quantity of import item at S.No.8 may be allowed as 25.3 Kgs. inclusive of 2 % wastage. 7. Quantity of import item at S.No.9 may be allowed as 60.3 Kgs. inclusive of 5% wastage R/A may take suitable consequential action accordingly.			

43	Case No.: 36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date: 21.06.2011
	Decision : NC decided to forward the application of SION received from firm to MOS for examination The case stands deferred and to be relisted on 21.06.2011.			

44	Case No.: 49/40/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00417/AM11/	RLA File :34/24/040/00157/AM11/	Lic.No/Date:3410028169 01.10.2010	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

45	Case No.: 19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278	Defer Date:

		05.10.2010	21.06.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

46	Case No.:3/31/81-ALC2/2010	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00309/AM11/	RLA File :05/24/040/00243/AM11/	Lic.No/Date:0510274796 12.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Word “Relevant” may be prefixed with the description of import item and its quantity may be allowed as 176 MT inclusive of 10 % wastage 2. Quantity of import item at Sl. No. 2 may be allowed upto 2 % of FOB value of export. R/A may take suitable consequential action accordingly.			

47	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

48	Case No.:35/40/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM11/	RLA File :07/24/040/00261/AM11/	Lic.No/Date:0710074770 12.10.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

49	Case No.:42/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM11/	RLA File :11/24/040/00042/AM11/	Lic.No/Date:1110023343 12.10.2010	Defer Date:

Decision :NC decided to forward a copy of application to DIPP for examination and comments. The case stands deferred and to be re-listed on 21.06.2011.

50	Case No.: 4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

51	Case No.: 5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

52	Case No.: 17/40/81-ALC2/2010	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Withdraw
	HQ File :01/81/050/00385/AM11/	RLA File :11/24/040/00041/AM11/	Lic.No/Date:1110023360 14.10.2010	Defer Date:
	Decision : NC decided to withdraw the case as firm has surrendered the above AA .			

53	Case No.: 8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

54	Case No.: 9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date: 21.06.2011

Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.

55	Case No.:11/31/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00317/AM11/	RLA File :34/24/040/00189/AM11/	Lic.No/Date:3410028362 21.10.2010	Defer Date: 21.06.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders hence decide to send a final reminder to firm. The case stands deferred and to be relisted on 21.06.2011.			

56	Case No.:16/40/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM11/	RLA File :22/24/040/00053/AM11/	Lic.No/Date:2210010554 21.10.2010	Defer Date: 21.06.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders hence decide to send a final reminder to firm. The case stands deferred and to be relisted on 21.06.2011.			

57	Case No.:40/40/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM11/	RLA File :11/24/040/00048/AM11/	Lic.No/Date:1110023394 21.10.2010	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

58	Case No.:12/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM11/	RLA File :06/24/040/00035/AM11/	Lic.No/Date:0610019488 27.10.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

59	Case No.:4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

60	Case No.:15/40/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00383/AM11/	RLA File :07/24/040/00294/AM11/	Lic.No/Date:0710075121 28.10.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MNRE vide U.O. No 42/31/2010-11/PVSE dated 11.01.2011 as under: 1. Component on net to net basis. 2. For other items, NC has no objection, provided wastage is regulated to 3% or lower, if lower is indicated by the Company. R/A may take suitable consequential action accordingly.			

61	Case No.:45/40/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00413/AM11/	RLA File :34/24/040/00209/AM11/	Lic.No/Date:3410028545 09.11.2010	Defer Date: 21.06.2011
	Decision : NC observed that reply of the firm has not been received despite two reminders hence decide to send a final reminder to firm. The case stands deferred and to be relisted on 21.06.2011.			

62	Case No.:31/45/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00508/AM11/	RLA File :03/95/040/00608/AM11/	Lic.No/Date:0310602784 24.11.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

63	Case No.:1/37/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00352/AM11/	RLA File :08/24/040/00215/AM11/	Lic.No/Date:0810094152 25.11.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

64	Case No.:5/45/81-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM11/	RLA File :07/24/040/00326/AM11/	Lic.No/Date:0710075654	Defer Date:

		25.11.2010	21.06.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011.			

65

Case No.:26/45/81-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
HQ File :01/81/050/00503/AM11/	RLA File :06/24/040/00043/AM11/	Lic.No/Date:0610019934 29.11.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No 46011/93/2004-PC-II dated 06.04.2011 as under: The above AA is ratified with 5% wastage as under:-			
Item to be exported		Quantity	
Brush Box made out of phenolic moulding Compound (weight 7.5 gm/piece)		1 No.	
Raw material recommended for import		Quantity	
Phenolic Moulding Compound		7.9 gms	
R/A may take suitable consequential action accordingly.			

66	Case No.:10/45/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM11/	RLA File :13/24/040/00022/AM11/	Lic.No/Date:1310033901 30.11.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

67	Case No.:25/45/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Approved
	HQ File :01/81/050/00502/AM11/	RLA File :10/24/040/00070/AM11/	Lic.No/Date:1010041029 30.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No 17(27)/2011-IPHW dated 07.03.2011 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

68	Case No.:7/45/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM11/	RLA File :05/23/040/00252/AM11/	Lic.No/Date:0510279098 09.12.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

69	Case No.:22/45/81-ALC2/2010	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00499/AM11/	RLA File :03/94/040/00738/AM11/	Lic.No/Date:0310605465 09.12.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

70	Case No.:12/45/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00489/AM11/	RLA File :31/24/040/00186/AM11/	Lic.No/Date:3110045845 10.12.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

71	Case No.:1/40/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00369/AM11/	RLA File :03/95/040/00686/AM11/	Lic.No/Date:0310606040 13.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Net empty weight of 165.5 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the descriptions of import items from Sl. No. 1 to 3, 5 & 6. 3. Quantities of import items at Sl. No.1 & 2 may be allowed as 82076 Kgs & 36924 Kgs. respectively inclusive of 5 % wastage. 4. Quantity of import item at Sl. No.3 may be allowed as 18231 Kgs. inclusive of 3 % wastage 5. Weight of 600 Kgs. may be specified with the quantity of import item at Sl. No. 4 and the same may be allowed on net to net basis.			

6. Quantity of import item at Sl. No.5 may be allowed as 1660 Mtrs.(25620 Kgs.). inclusive of 0.97 % wastage as claimed by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 8550 Kgs. inclusive of 1.18 % wastage.
8. Import of components may be allowed with accountability clause

R/A may take suitable consequential action accordingly.

72	Case No.:1/39/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM11/	RLA File :09/24/040/00388/AM11/	Lic.No/Date:0910044671 14.12.2010	Defer Date: 21.06.2011
	Decision : NC decided to send a letter to firm to furnish requisite information as per DHI U.O. No 3(23)/2008/TSW(B) dated 27.4.2011 (copy enclosed). The case stands deferred and to be re-listed on 21.06.2011			

73	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date: 21.06.2011
	Decision : NC decided to send a letter to firm to furnish requisite information as per DIT letter No. 17(37)/2011-IPHW dated 6.4.2011 (copy enclosed). The case stands deferred and to be re-listed on 21.06.2011			

74	Case No.:4/45/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM11/	RLA File :03/94/040/00812/AM11/	Lic.No/Date:0310606403 15.12.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

75	Case No.:3/40/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM11/	RLA File :03/94/040/00788/AM11/	Lic.No/Date:0310606625 16.12.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

76	Case No.:6/45/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
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HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date: 21.06.2011
Decision : NC observed that the case is under examination of MOS .The case stands deferred and to be relisted on 21.06.2011.			

77	Case No.:2/46/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

78	Case No.:13/45/81-ALC2/2010	Party Name:HAMEX FUEL CELL PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00490/AM11/	RLA File :31/24/040/00196/AM11/	Lic.No/Date:3110046165 28.12.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

79	Case No.:18/45/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM11/	RLA File :08/24/040/00175/AM11/	Lic.No/Date:0810095028 28.12.2010	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

80	Case No.:10/46/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00525/AM11/	RLA File :34/24/040/00254/AM11/	Lic.No/Date:3410028950 28.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 1587.482 MT inclusive of 4% wastage after taking clue from SION C-7. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 477.03 MT and 71.39 MT respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

81	Case No.:30/45/81-ALC2/2010	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00507/AM11/	RLA File :04/24/040/00253/AM11/	Lic.No/Date:0410120241 29.12.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of MOS .The case stands deferred and to be relisted on 21.06.2011.			

82	Case No.:9/52/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00574/AM11/	RLA File :03/94/040/00860/AM11/	Lic.No/Date:0310608721 30.12.2010	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

83	Case No.:8/36/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/80/050/00707/AM11/	RLA File :05/23/040/00260/AM11/	Lic.No/Date:0510280962 05.01.2011	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

84	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Withdraw
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date:
	Decision : NC decided to withdraw the case			

85	Case No.:5/52/81-ALC2/2010	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00570/AM11/	RLA File :03/94/040/00874/AM11/	Lic.No/Date:0310611252 17.01.2011	Defer Date: 21.06.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 21.06.2011.			

86	Case No.:11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date: 21.06.2011

Decision : NC observed that the case is under examination of MOS .The case stands deferred and to be relisted on 21.06.2011.

87	Case No.:1/45/81-ALC2/2010	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00478/AM11/	RLA File :04/24/040/00229/AM11/	Lic.No/Date:0410120795 18.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- 1. Quantity of import item at Sl. No.1 may be allowed as 30300 Kgs. inclusive of 1% wastage. 2. Quantity of import item at Sl. No. 2 may be allowed upto 2 % of FOB value of export. 3. Quantity of import item at Sl.No.3 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

88	Case No.:11/46/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM11/	RLA File :02/24/040/00086/AM11/	Lic.No/Date:0210153790 19.01.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

89	Case No.:20/45/81-ALC2/2010	Party Name:ATUL ELECTRO FORMERS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00497/AM11/	RLA File :31/24/040/00189/AM11/	Lic.No/Date:3110046519 20.01.2011	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DIPP .The case stands deferred and to be relisted on 21.06.2011.			

90	Case No.:23/45/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00500/AM11/	RLA File :22/24/040/00086/AM11/	Lic.No/Date:2210010882 21.01.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

91	Case No.:24/45/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00501/AM11/	RLA File :31/24/040/00232/AM11/	Lic.No/Date:3110046554 21.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(6)/2011/TSW(B) dated . 27.04.2011 as under:- 1. The description of import item may be amended as CRGO Electrical Steel Sheet in Coil form and its quantity may be reduced to 20,400 Kg including 2% wastage. R/A may take suitable consequential action accordingly.			

92	Case No.:35/45/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00512/AM11/	RLA File :07/24/040/00418/AM11/	Lic.No/Date:0710076881 24.01.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

93	Case No.:37/45/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM11/	RLA File :05/24/040/00350/AM11/	Lic.No/Date:0510282431 27.01.2011	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

94	Case No.:1/46/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00516/AM11/	RLA File :07/24/040/00402/AM11/	Lic.No/Date:0710076994 28.01.2011	Defer Date: 21.06.2011
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 21.06.2011.			

95	Case No.:15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:

Decision : NC discussed the case as there was some confusion whether DIPP or MSME was examining the case . It was decided to forward a copy of application to DIPP for comments. **The case stands deferred and to be relisted on 21.06.2011.**

96	Case No.:4/46/81-ALC2/2010	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00519/AM11/	RLA File :09/24/040/00496/AM11/	Lic.No/Date:0910045352 01.02.2011	Defer Date: 21.06.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 21.06.2011: - 1. Information in respect of S.No.4, 5,11 of the Standard Deficiency Format .			

97	Case No.:5/46/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00520/AM11/	RLA File :05/23/040/00302/AM11/	Lic.No/Date:0510282721 01.02.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

98	Case No.:6/46/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00521/AM11/	RLA File :09/24/040/00235/AM11/	Lic.No/Date:0910045354 01.02.2011	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

99	Case No.:7/46/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00522/AM11/	RLA File :07/24/040/00436/AM11/	Lic.No/Date:0710077064 01.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of C&PC vide O.M. No 46011/88/2006-PC-II. dated 05.04.2011 as under:-			
1. Item to be exported		Quantity		
PVC Sheet Insulators		1 Kg		
Raw material recommended for import		Quantity		
Relevant PVC sheet		1.08 kg/kg content in the export product		
2. Item to be exported		Quantity		

	Polycarbonate Sheet Insulators	1 Kg
	Raw material recommended for import	Quantity
	Relevant Polycarbonate sheet	1.08 kg/kg content in the export product
	R/A may take suitable consequential action accordingly.	

100	Case No.:3/47/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM11/	RLA File :03/94/040/00959/AM11/	Lic.No/Date:0310614989 08.02.2011	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

101	Case No.:12/52/81-ALC2/2010	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00577/AM11/	RLA File :06/24/040/00060/AM11/	Lic.No/Date:0610020950 10.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(44)/2011-IPHW dated 19.04.2011 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

102	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

103	Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

104	Case No.:1/52/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00566/AM11/	RLA File :10/24/040/00112/AM11/	Lic.No/Date:1010041909 25.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(39)/2011-IPHW dated 06.04.2011 as under:- The above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

105	Case No.:3/52/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00568/AM11/	RLA File :05/24/040/00386/AM11/	Lic.No/Date:0510285257 07.03.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

106	Case No.:4/52/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00569/AM11/	RLA File :05/24/040/00387/AM11/	Lic.No/Date:0510285258 07.03.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011			

107	Case No.:6/52/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00571/AM11/	RLA File :05/23/040/00346/AM11/	Lic.No/Date:0510285390 08.03.2011	Defer Date: 21.06.2011
	Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.			

108	Case No.:17/52/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status:Approved
	HQ File :01/81/050/00582/AM11/	RLA File :31/24/040/00275/AM11/	Lic.No/Date:3110047259 08.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:-			

1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 14
2. Quantities of import items from S.No. 1 to 14 may be allowed as 4160 Kgs., 42640 Kgs., 50960 Kgs., 23920 Kgs., 1040 Kgs., 1248 Kgs., 80080 Kgs., 52000 Kgs., 74880 Kgs., 93600 Kgs., 89440 Kgs., 35360 Kgs., 5304 Kgs., & 35360 Kgs. respectively inclusive of 4% wastage.
3. Quantities of import items at S.No. 15 & 16 put together may be allowed as applied for being within 2% of FOB value of exports.
R/A may take suitable consequential action accordingly.

109	Case No.: 20/52/81-ALC2/2010	Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Approved
	HQ File :01/81/050/00585/AM11/	RLA File :31/24/040/00274/AM11/	Lic.No/Date:3110047285 09.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated . 10.05.2011 as under:- Quantities of import items from Sl. No 1 to 29 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

110	Case No.: 21/52/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00586/AM11/	RLA File :07/24/040/00505/AM11/	Lic.No/Date:0710077937 09.03.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

111	Case No.: 22/52/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00587/AM11/	RLA File :07/24/040/00509/AM11/	Lic.No/Date:0710077938 09.03.2011	Defer Date: 21.06.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.06.2011.			

112	Case No.: 23/52/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2011 10.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00588/AM11/	RLA File :09/24/040/00468/AM11/	Lic.No/Date:0910045872	Defer

Decision : NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.

PART – AR – FRESH

Sl. No. 16

Case No. AR- 80	M/S India Metal & Engineering Services
Meeting No. 05/81	F.No.01/81/50/167/AM10/DES-II
Dated: 10.05.2011	Advance License No. 0710066830 dt.04.09.2009
	RLA F.No.07/24/40/0195/AM10

Decision : NC decided to maintain earlier decision of NC taken in meeting No 15/81 dated 13.07.2010 in r/o above AA.

Sl. No. 17

CASE NO. C -31	Reference received through PC-IV Section of DGFT office of M/s. Vee Gee Industrial Enterprises Pvt. Ltd., Faridabad
Meeting No. 05/81	F.No.01/81/162/728/AM'10/DES-II
Dated: 10.05.2011	

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 21.06.2011

Sl. No. 18

Case No. AR- 77	M/S Dynatch Furnaces (Bombay) Pvt. Ltd., Mumbai
Meeting No. 05/81	F.No.01/81/50/0080/AM10/DES-II
Dated: 10.05.2011	Advance License No.0310524136 dt.15.06.2009
	RLA F.No.03/94/40/0196/AM'10

Decision: NC observed that the case is under examination of DHI .The case stands deferred and to be relisted on 21.06.2011.

Sl No. 19

Case No. AR- 73	M/S High Energy Batteries (India) Limited
Meeting No. 05/81	F.No.01/81/50/246/AM09/DES-II
Dated: 10.05.2011	Advance License No.0410096445 dt.12.06.2008

Decision : NC decided to call representative of firm for PH on 24.05.2011 to explain their case. The case stands deferred and to be re-listed on 24.05.2011.

PART – C – DEFER

Sl. No. 10

P.H. CASE

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 02/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 13.04.2011	

Decision : The representative of the firm appeared for PH on 10.05.2011 and explain their case. The representative of DIPP has asked them to give samples of each item on which wastage norms are being sought. Firm agreed to give revised representation alongwith samples to DIPP for examination. The case stands deferred and to be re-listed on 21.06.2011.

Sl. No 11

CASE NO. C - 25	M/s. Exide Industries Limited , Kolkata
Meeting No. 05/81	F.No.01/81/162/557/AM'11/DES-II
Dated: 10.05.2011	

Decision : As per written comments of DIPP vide U.O. No 7/121/2010/TSW dated 26.4.2011 NC decided to issue a Public Notice to modify SION C-1058.

PART – D – FRESH

S. No. 08

CASE NO. D - 1	M/s. The Madras Aluminum Co. Ltd., Salem (T.N)
Meeting No. 05/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 10.05.2011	

Decision :NC observed that reply of the firm has not been received despite several reminders and decided to issue a final reminder to firm . The case stands deferred and to be re-listed on 21.06.2011.

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